GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.3297 TO BE ANSWERED ON 04.08.2017

MONITORING MECHANISM IN ORPHANAGES AND CHILD CARE INSTITUTIONS

3297: SHRI SUNIL KUMAR MONDAL: SHRI DIBYENDU ADHIKARI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has prepared any database of children living in orphanages and Child Care Institutions (CCIs) in the country to ensure their safety and welfare;
- (b) if so, the details thereof, State/UT-wise;
- (c) whether the Government has received complaints regarding ill treatment of children in such orphanages and CCIs and if so, the details thereof, State/UT-wise along with the action taken thereon;
- (d) whether the Government has any regular monitoring system regarding their welfare, education, quality of food, training and employment therein; and
- (e) if so, the details of social audit and the present status of the institutions thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ)

- (a) & (b): As per the information provided by the State/UT governments, the number of Child Care Institutions (CCIs) including Specialised Adoption Agencies (SAAs) registered under the Juvenile Justice (Care and Protection of Children) Act, 2000/2015, which are being supported under the Integrated Child Protection Scheme (ICPS), is at Annexure-I.
- (c): The National Commission for Protection of Child Rights (NCPCR) has reported that it has registered 14 complaints regarding ill treatment of children in CCIs including SAAs during the year 2016-17 and current year 2017-18 is at **Annexure-II.**
- (d): The Central Government is executing Integrated Child Protection Scheme (ICPS) to implement the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), in which State Governments/UT Administrations have major role to play. The Ministry has been requesting the State Governments/UT Administrations from time to time to identify and register all CCIs including SAAs under relevant provisions of JJ Act and set up functional inspection and other Committees to ensure that children in all the CCIs receive the best of care, and are not subject to any kind of abuse and neglect. As and when any such information is received, the State Governments/UT Administrations is requested to conduct inquiry under intimation to the Ministry and take corrective measures.

Under ICPS financial assistance is providing to the State Governments/UT Administrations for setting up, upgradation and maintenance of various types of Children Homes and SAAs under the ICPS. The Rules inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The State Governments/UT Administrations are required to ensure, through regular inspection and monitoring, that the institutions are run as per the provisions of the Act and the Rules framed there-under.

(e): As per Section 110 (1) of JJ Act State Government is required to make rules to carry out to purpose of this Act. Under the proviso of this Section Central Government may frame model rules in respect of all or any of matters with respect to which the State Government is required to make rules and where any such model rules have been framed in respect of any such matters they shall apply to the State *mutatis mutandis* until the rules in respect of that matter are made by the State Government and while making any such rules, they conform to such model rules. As such Model JJ Rules, 2016 has been notified by the Central Government, in addition to this MWCD is executing ICPS since, 2009 for execution of JJ Act and for well being of children in difficult circumstances, which includes provision for social audit.

Annexure-I

Annexure referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No.3297 for 04.08.2017 raised by Shri Sunil Kumar Mondal and Shri Dibyendu Adhikari regarding "Monitoring Mechanism in Orphanages and Child Care Institutions"

		Institutional Care [Homes]		Open Shelters		Specialised Adoption Agencies	
S. No.	State	No. Assisted	Beneficiaries	No. Assisted	Beneficiaries	No. Assisted	Beneficiaries
1	Andhra Pradesh	73	4439	12	300	14	135
2	Arunachal Pradesh	15	62	0	0	1	3
3	Assam	36	1128	3	75	14	78
4	Bihar	54	1929	14	216	28	170
5	Chhattisgarh	76	2172	19	127	14	42
6	Goa	21	1015	8	200	2	46
7	Gujarat	54	2139	0	0	9	77
8	Haryana	33	1630	25	1541	7	48
9	Himachal Pradesh	27	1049	3	36	1	9
10	Jammu and Kashmir	22	1141	0	0	2	20
11	Jharkhand	27	882	0	0	9	59
12	Karnataka	81	3551	40	1290	27	210
13	Kerala	31	1039	4	100	17	243
14	Madhya Pradesh	61	2249	6	206	22	213
15	Maharashtra	77	6155	3	108	17	181
16	Manipur	34	993	12	247	5	35
17	Meghalaya	62	1618	1	52	1	6
18	Mizoram	45	1439	0	0	7	58
19	Nagaland	39	624	3	58	4	10
20	Odisha	110	7233	13	341	17	217
21	Punjab	17	511	1	25	5	107
22	Rajasthan	78	2480	21	463	35	206
23	Sikkim	18	469	4	33	4	4
24	Tamil Nadu	193	14055	14	350	15	150
25	Tripura	15	653	2	85	6	39
26	Uttar Pradesh	116	2429	15	375	15	150
27	Uttarakhand	15	343	2	0	7	81
28	West Bengal	64	7074	54	1500	26	341
29	Telangana	56	3014	12	246	11	309
30	Andaman & Nicobar	8	367	-	0	-	0
31	Chandigarh	8	326	0	0	4	17
32	Dadra and Nagar Haveli	-	0	-	0	-	0
33	Daman and Diu	2	100	-	0	-	0
34	Lakshadweep	-	0	-	0	-	0
35	National Capital Territory	29	1687	13	401	3	48
36	Puducherry	29	1166	2	47	2	13
	Total	1626	77161	306	8422	351	3325

Details of CCIs including SAAs in the country along with number of Children residing in these institutions under ICPS.

Annexure referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No.3297 for 04.08.2017 raised by Shri Sunil Kumar Mondal and Shri Dibyendu Adhikari regarding "Monitoring Mechanism in Orphanages and Child Care Institutions"

<u>State/UT-wise details of complaints received in NCPCR regarding ill-treatment of children</u> <u>in CCIs including SAAs</u>

Sl. No.	Date	State	Subject
1	11-May-16	Delhi	Alleged complaint regarding teasing and hitting the children of Rain Basera
2	08-Jun-16	Uttar Pradesh	Alleged abuse of two girls by Shelter Home Operator
3	13-Jun-16	Delhi	Alleged complaint regarding abuse of the children in Orphanage
4	11-Jun-16	Haryana	Ill-treatment of the children at Immanual Orphanage
5	22-Jun-16	Uttar Pradesh	Alleged complaint regarding physical abuse of the children at Juvenile Home, Kalyanpur.
6	09-Aug-16	Haryana	Alleged complaint regarding siblings not been allowed to meet and harassment of the children at Mercy Home Ambala
7	24-Aug-16	Tamil Nadu	Alleged complaint regarding child labour at Suyam Charitable Trust in Thiruvallur
8	25-Nov-16	Maharashtra	Alleged complaint regarding beating a 10 months old girl child brutally beaten up by the maid of Day Care Centre in Navi Mumbai.
9	21-Nov-16	Haryana	Complaint regarding provision of birth certificate to the children residing in homes
10	01-Feb-17	Uttar Pradesh	Alleged complaint regarding physical, mental abuse and unregistered homes of Ghaziabad
11	05-Apr-17	Uttar Pradesh	Alleged complaint regarding physical abuse of master Bhove by the Superintendent of Govt. Oberservation Home
12	29-May-17	Uttarakhand	Alleged complaint regarding children made to work at Hari Har Kailsh Gyan Peeth Nyas Ashram, Munni ki Rethi(opp. Vasundhara Hotel), Rishikesh.
13	09-May-17	Delhi	Alleged complaint regarding girl being forced to abort at Nirmal Chaya and beaten mercilessly.
14	23-May-17	Assam	Alleged complaint regarding physical abuse, child labour and providing bad quality of food at Children Home Fatasil, Ambari, Guwahati, Assam.